"In acordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at it_s sitting held on the 28th August, 1987, agreed without any am-ednment to the All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and research Chandigarh (Amendment). Bill, 1987, which was passed by Rajya Sabha at its sitting held on the 3rd August, 1987."

Re. HWD Submarine deal-contd,

श्वी राम झवधेश सिंह : (विहार) मैडम, मेरी बात तुन लीजिए।

उपसमापति : मैने प्रापको एलौ नहीं किया है ।

श्री राम बवधेश सिंह : *

उपसभापति : झापको एलौ नहीं किया है, झाप बैठ जाइये। It will not so on record

भो राम अबघेष सिंह : *

उपसमापति: माप बैठ जाइये।.. (व्यवधान) म्रापको हमने एलौ नहीं किया है। मब हरवार ऐसा नहीं हो सकता है।.. (व्यवधान) मपको जब एलौ करना था,.. कर दिया, मब माप बैठ जाइये । देखिये माप बार-बार ऐसा मत कीजिए।

माप जब भी देखिये, कभी भी चैयर को खोब नहीं करते हैं। झाप बैठ जाइये। ग्रंभी थोड़ी देर पहले जब जाप यहां पूछ कर गये थे, तो मैंने कहा पा कि मैं एलौ नहीं करती हूं।

श्री राम मवधेश सिंहः *

उपसभापति: मैं मापसे कह रही हूं कि माप बैठ जाइये। मैंने मापको एसौ नहीं किया है।

थो राम अवधेश सिंह :*

the Lok Sabha

THE DEPUTY CHAIRMAN: In that case there won't be any statement from the Minister.

SHRI PARVATHANENI UPENDRA' (Andhra Pradesh): How can you say that? If he is saying something, why should you deny us the Minister's statement?

उपतभाषति : मैं आपसे कह रही हंकि ग्राप बैठ जाइये।

थो अवधेश सिंहः *

उपसमापति: ग्रांप सुचना भी नहीं चाहते । ... (ध्यवधान) ग्रांप बैठ जाइये। ग्राप ख्वामखाह वातावरण खराब कर रहे हैं।... (ध्यवधान) मेंने एली नहीं किया है...ग्रापको ऐसा नहीं करना चाहिय .. (ध्यवधान)

श्री राम अवधेश सिंह : *

उपसभापतिः मैं जानती हूं कि ग्राप-बहुत भाजाकारी हैं।

MINISTER OF DEFENCE THE (SHRI K. C. PANT): Madam Deputy Chairman, you have asked me to make a statement. In actual fact it is not statement, It is information which was sought by some M embers of the House. I was told they wanted some information. I have collected whatever information that 1 could. I have brought it before the House. The House was informed on April 20, 1987 by the former Rajya Rak-sha Mantri that Government were making inquiries into thetions that there was an Indian agent of Messers HDW of the Federal Republic of Germany and that he has been paid commission in connection with the contract of supply of subarines. Government will make public the results of the inquiries as soon as they are completed. Certain questions were raised today in the House by the honourable Members on the basis of report, appearing in the press, I would request the House to await the results of the inquiries which are in progress and not to rush to conclusions. Government are in touch with the Government of the Federal Republic of Germany and Messrs HDW in this connection. Various questions regarding this matter have already been answered by the Government in the

*Not recorded.

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House on the basis of information avail-: ble. Today some Members have referred to this Globeicch International Corporation. According to information furnished by HDW, the Company engaged this Corporation through an agreement effective from June 1, 1932 on payment of 6 000 DA. per month for providing support services and other activities for the fulfilment of the contract. It should be noted that this agreement became efective from June 1, 1982 while the contract for supply of subamrines was signed by the Government of India on December 11, 1981. Lt has been further stated that the Globetech International Corporation have no authority to act or negot ate for or on behalf of HDW According to the information furnished by HDW, no commission was paid to this Corporation in regard to the contract for the supply of submarines. This information is also the subject-matter of the inquiries in progress. It is unfortunate that unwarranted aspersions are being cast while the inquiries are till in progress I would reiterate that Government are determined

to ascertain the full facts of the case . and take action us per the law. The House will appreciate that the investigating agencies are working under the handicap of premature publicity of sensitive information by the former Defence Minister regarding this case.

(Interruptions')

SHRI PARVATHANENI UPENDRA; Madam, I want. . . (*Interruptions*).

THE DEPUTY CHAIRMAN: No clarifications. The honourable Minister himself has said that this is not a statement, but it is just information given *tin* the points raised by the Members------(*Interruptions*). Therefore, there is no question of any clarification .. (*Interruptions*)...

The House now stands adjourned *sine die*.

The House then adjourned *sine die* at thirty-six minutes past five of the clock.

GIPMRND-RS II-936 RS-9-12-87-400.